



**The Public Wakf's (Extension of Limitation) Tamil Nadu Amendment Act,
1981**

Act 8 of 1981

Keyword(s):

**Central Act Amendment, The Public Wakf's (Extension of Limitation) Act,
1959**

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TAMIL NADU ACT NO. 8 OF 1981.*

**THE PUBLIC WAKFS (EXTENSION OF LIMITATION)
TAMIL NADU AMENDMENT ACT,
1981.**

[*Received the assent of the President on the 2nd March 1981, first published in the Tamil Nadu Government Gazette Extraordinary on the 3rd March 1981 (Masi 20, Rowthiri—2012—Tiruvalluvar Aandu).*]

An Act further to amend the Public Wakfs (Extension of Limitation) Act, 1959, in its application to the State of Tamil Nadu.

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-Second Year of the Republic of India as follows :—

1. (1) This Act may be called the Public Wakfs (Ex- Short title, ex-
tension of Limitation) Tamil Nadu Amendment Act, tent and com-
1981. mencement.

(2) It extends to the whole of the State of Tamil Nadu.

(3) It shall be deemed to have come into force on the 30th December 1980.

2. In section 3 of the Public Wakfs (Extension of Limitation) Act, 1959 (Central Act 29 of 1959)** (hereinafter referred to as the principal Act), for the expression "the 31st day of December 1980", the expression "the 31st day of December 1983" shall be substituted. Amenment of section 3, Central Act 29 of 1959.

3. (1) The Public Wakfs (Extension of Limitation) Tamil Nadu Amendment Ordinance, 1980 (Tamil Nadu Ordinance 15 of 1980) is hereby repealed. Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

*For Statement of Objects and Reasons, see *Tamil Nadu Government Gazette Extraordinary*, dated the 27th January 1981, Part IV—Section 1, page 10.

**This Act in its application to the State of Tamil Nadu has been repealed by section 4 of the Wakf (Tamil Nadu Amendment) Act, 1982 (Tamil Nadu Act 34 of 1982).